

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:459
ANSWERED ON:23.02.2011
APPOINTMENT OF AGENTS
Meghwal Shri Bharat Ram

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether the Government has taken note of agents/(NGOs) duping students, labourers and others travelling abroad;
- (b) if so, the details of the complaints received for various irregularities committed by such agents/agencies/organizations during the last two years and the current year;
- (c) whether the Government proposes to allow reputed (NGOs) and social organizations to work as agents instead of appointing individual agents or consider appointing the agents through the said institutions for sending people abroad; and
- (d) if so, the details thereof?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

(a) & (b) Yes, Sir. The complaints against agents, both registered as well as unregistered are received from time to time regarding duping of students, workers and others traveling abroad. These relate to fraudulent offers for overseas employment, contractual violations, cheating and overcharging on the part of recruiting agents.

The details of the complaints received and action taken against the agents found guilty are at annexure.

(c) & (d) All agents should be registered under the Emigration Act, 1983